

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01511/2015

Dated Monday the 8th day of October Two Thousand Eighteen

PRESENT

**HON'BLE MRS. JASMINE AHMED, Member (J)
&
HON'BLE MR. T. JACOB, Member (A)**

D.Mohandas,
Son of Dhanapal,
No. 33, Bharathi Street,
Uthiravaginipet,
Villianur Post,
Puducherry 605110.Applicant

By Advocate M/s. Sai, Bharath & Ilan

Vs

1.The Union of India,
rep by the Secretary to Government,
Department of Personnel & Administrative Reforms,
Government of Puducherry,
Puducherry.

2.The Under Secretary to Government,
Department of Personnel & Administrative Reforms,
Government of Puducherry,
Puducherry.Respondents

By Advocate Ms. S. Devie for Mr. R. Syed Mustafa

ORAL ORDER

(Pronounced by Hon'ble Mrs. Jasmine Ahmed, Member(J))

The applicant has filed this OA seeking the following reliefs :

- "a. Declare the para II of the impugned notification of the 2nd respondent bearing ref. no. A-34012/4/2015/DP & AR (Exam) dated 11.08.2015 in as much as it restricts upper age relaxation available for the meritorious sports persons only to the meritorious sports persons quota and the consequential decision of considering the applicant's case only as against the meritorious sports persons quota and not for other general and scheduled caste vacancies as conveyed by the SMS dated 14.10.2015 as illegal and unconstitutional;
- b. Consequentially direct the respondents to re-do the selection for the post of Upper Division Clerk by also including the applicant in the selection process for general as well as the other scheduled caste vacancies also (or) in the alternative, consider and appoint the applicant to the post of Upper Division Clerk with all service, seniority and monetary benefits;
- c. Award costs,
- d. And pass such further or other orders and thus render justice."

2. When the matter is taken up for hearing, learned counsel for the applicant informs the Court that the applicant had expired and this case is pertaining to appointment. Hence, the matter has become infructuous.

3. Accordingly, OA is dismissed as infructuous.

**(T.Jacob)
Member(A)**

**(Jasmine Ahmed)
Member(J)**

08.10.2018

SKSI